June, dated the 8th 1966. publishing the High Court Judges (Travelling Allowance) Amend-Rules, 1966, under subsection (3) of section 24 of the Judges (Conditions High Court Service) Act, 1954. [Placed in Library See No. LF-6492/66]

THE PUBLIC DEBI (SLCOND AMENDMENT) **RULES, 1966**

Enquiry 10

THE DEPUTY MINISTER IN THE MIN SIRY OF FINANCE (SHRI L. N. MISHRA) · Sir, I beg to lay on the Table. under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Leonomi, Allairs) Notification G.S.R. No. 839, dated the 25th May, 1966, publishing the Public Debt (Second Amendment) Rules, 1966. [Placed in Library. See No. LT-6450/661.

THE NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (AMEND-MINT) REGULATIONS, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF IRON AND STEEL (SHRI P. C. SETHI) Sir, on behalf of Shri A. M. Thomas, I beg to lay on the Table, under section 186 of the Navy Act, 1957, a copy of the Ministry of Defence Notification S.R.O. No. 5-E, dated the May, 1966, publishing the Naval Ceremonial Conditions of Service Miscellaneous (Amendment) Regulations, 1966. [Placed in Library. See No. 6427/66].

RESOLUTIONS Of THE MINISTRY FINANCE (DEPARTMENT OF EXPENDITURE)

SHRI L, N MISHRA: Sir, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Finance (Department of Expenditure) constituting a Commission to examine the principles which should govern the grant of dearness allowance to Central Government employees:-

(i) Resolution No F. 1(8)-E.II(B)/

(II) Resolution No. F. 1(8)-E. II(B)/ 66(II), dated the 26th July, 1966. [Placed in Library. See No. LT-6456/66 for (i) & (ii)].

STATEMENTS FAID ON THE TABLE

I STATEMENT TO THE MERCHANT SHIPPING 1 (AMENDMENT) ORDINANCE 1966 (No. 3 or 1966)

II STATEMENT TO THE JAYANTI SHIPPING (OMPANY (TAKING OVER OF MANAGEMENT) ORDINANCI 1966 (No. 4 of 1966)

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA) : Sir, I beg to lay on the Table-

- (a) A statement explaining the circumstances which necessitated immediate legislation by an Ordinance —the Merchant Shipping (Amend ment) Ordinance, 1966 (No. of 1966) [Placed in Library. See No LT-6398/66]
- (b) A statement explaining the circumstances necessitating the promulgation of the Jayanti Shipping Company (Taking Over of Management) Ordinance, 1966 No. 4 of 1966). [Placed in Libr-See No. LT-6430/66]. at y

DAHYABHAI SHRI V. (Gujarat) . I hope we will be given time to discuss this statement. Government must find some time for us to discuss

SHRI C. M. POONACHA: Sir, we are actually coming before this House to pass the Bill. The Ordinance which has been promulgated will be placed before the House in the form of a Bill. Time will be available to this House to consider in detail all aspects of this.

ENQUIRY RE. MOTION FOR DISCUS-SION ON DEVALUATION

SHRI BHUPESH GUPTA (West Bengal). Yesterday I made a request to you that the discussion on my motion regard-66(I), dated the 26th July, 1966. I ing devaluation be taken up separately, the